

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O. A. 611/93

Date of Decision: 22.7.93

K. K. Bi

.. Applicant

Mr. MV Thamban

.. Advocate for applicant

Versus

1. The Administrator,  
U.T. of Lakshadweep.
2. Local Accommodation Board  
represented by its Chairman,  
U.T. of Lakshadweep.
3. Director of Medical and  
Health Services,  
U.T. of Lakshadweep,  
Kavaratti.
4. The Superintending Engineer,  
LPWD, Kavaratti.

.. Respondents

Mr. M. V. S. Namboodiry .. Advocate for respondents

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

JUDGMENT

Learned counsel for respondents submits  
that accommodation has been allotted to the applicant,  
who had approached this Tribunal for that purpose.

2. The submission is recorded and the  
application is dismissed as infructuous, without  
expressing any opinion on merits.

Dated the 22nd day of July, 1993.

*Chettur Sankaran Nair*  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN